COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO.109 OF 2017

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Harison Hydel Construction Co. (P) Ltd.

...Appellant(s)

Vs.

The HP State Electricity Board Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K.Ganesan

Ms. Neha Garg for R-1

Mr. Suraj Singh for R-2

<u>ORDER</u>

Learned counsel for respondent No.1 seeks three weeks further time to file reply. He may take steps to file the reply on or before 31.08.2017. Learned counsel for respondent No.2 undertakes to file Vakalatnama and seeks three weeks time to file reply. He may file the same on or before 31.08.2017 after serving copy on the other side. Rejoinder may be filed three weeks thereafter.

List the matter on <u>12.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson